Scheme for Law Clerk-cum-Legal Research Assistant in High Court of Tripura, 2018

(As Amended upto 3rd Amendment dt.20.05.2023

No.F.3(35)-HC/2018/20672

Dated, Agartala, the 21st December, 2018

NOTIFICATION

SCHEME FOR LAW CLERKS CUM LEGAL RESEARCH ASSISTANT IN HIGH COURT OF TRIPURA

Whereas, the High Court has felt the need of engaging Law Clerks cum Legal Research Assistant on fixed honorarium basis, for their attachment with Hon'ble the Chief Justice and Hon'ble Judges of the High Court, with a view, that the attached Law Clerk cum Legal Research Assistant may assist Hon'ble Judges in Judicial work e.g. Searching out case law, articles, papers; taking down notes of arguments and preparing notes about facts of the case etc.

Therefore, to obtain services of the law graduates and with a view to keep transparency in the mode of engaging such Law clerk cum Legal Research Assistant; and other general conditions of engagement etc. Hon'ble the High Court has been pleased to make the following guidelines:-

- 1. Title These guidelines shall be called as "Scheme for Law clerk-cum- Legal Research Assistant in High Court of Tripura."
- 2. Definitions: Unless there is anything repugnant in the subject or context
 - (i) Chief Justice means Hon'ble Chief Justice of High Court of Tripura.
 - (ii) Judge means Hon'ble Judge of High Court of Tripura
 - (iii) Law Clerk means Law Clerk cum Legal Research Assistant
 - (iv) Schedule means schedule given at the end of these guidelines
 - (v) Website means official website of High Court of Tripura.
 - (vi)Universities/ Colleges / Institutions shall mean the Universities / Colleges / Institutions established by law in India.
- 3. Term and nature of engagement:
 - (i) Law Clerks shall be engaged on contractual basis for a term of one year.
- 4. Method of Engagement:

One Law Clerk-cum-Legal Research Assistant shall be engaged by Hon'ble the Chief Justice and each of the Hon'ble Judges of the High Court of Tripura as per their Lordship's choice.

- 5. Nationality:
 - (i) He must be a citizen of India.
- 6. Qualifications:
 - (i) A candidate must be a law graduate.



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7. Honorarium:

(i) A fixed honorarium of Rs.15,000/- per month shall be paid to the Law Clerk.

8. Duties of Law Clerks:

- (i) To assist the Hon'ble Judge, in discharge of judicial functions, the Law Clerk/Legal Research Assistant shall perform the following duties, under direct control of the Hon'ble Judge with whom he is attached:
- (a) To read the case files, and prepare the case, i.e. case summary and notes and chronology of events of such a comprehensive nature, that it may give to the Hon'ble Judge a complete view of the matter, including the legal questions involved, and the latest case-law having bearing on the subject matter,
- (b) to search and research legal points and principles under control and guidance of Hon'ble Judge,
- (c) to search out case law, articles, papers and other relevant material required in discharge of judicial function
- (d)to take down notes of arguments and to prepare notes of cases,
- (e) to identify facts, issues and questions that may arise in the course of arguments, or as may be relevant for judgment,
- (f) to maintain record of judgments by the Hon'ble Judge alongwith the point of law decided in that particular case, and to maintain it in such a manner, as to be very conveniently retrievable, as and when needed by the Judge, for any purpose whatever,
- (g) to perform whatever is directed by Hon'ble Judges as regards research or formulation.
- (h)maintenance of record of administrative correspondence, administrative files, and, if specifically entrusted, of particular judicial file(s).

9. Duty Hours:

It is full time engagement, and Law Clerk will be required to attend residential office of concerned Hon'ble Judge, in addition to normal duty during office hours as per direction of the Hon'ble Judge. He may be required to attend office/residential office even on gazetted/local holidays.

10. Conduct during and after term of assignment:

- (i) A Law Clerk shall maintain devotion to duty, and high standard of moral, during the term of assignment. He will not disclose any fact which comes to his knowledge on account of such official engagement, during or after completion of term of assignment, unless such disclosure is legally required in discharge of lawful duties.
- (ii) The Law Clerk will not accept any other assignment during term of assignment as Law Clerk.
- (iii) He will not practice for a period of one year in the High Court of Tripura after the expiry of the tenure.

(iv) he will not leave headquarter without seeking permission from Hon'ble Judge concerned

(v) he will not avail leave without getting it sanctioned. In any case of emergency, he will immediately contact and convey the Secretary of Hon'ble Judge concerned, of his inability to attend office.

11.Undertaking:

Before taking over assignment, Law Clerk shall submit an undertaking in format prescribed in **Schedule I** before Registrar General of the High Court of Tripura.

12.Certificate:

- (i) on successful completion of term of assignment, a certificate by the Registrar General shall be issued, in form as is prescribed in **Schedule II**
- (ii) If the assignment is terminated before completion of original term, due to pre-mature discharge by High Court, or due to voluntarily giving up assignment, by person concerned, no such certificate shall be given.

13. Publication of the Scheme:

- (i) The scheme shall be uploaded on website and intimation of uploading may be given to the Institutions / Universities/ Colleges imparting legal education.
- (ii) Hon'ble Chief Justice may, direct for publication of this scheme by any other mode.

SCHEDULE - I

UNDERTAKING

l	_ son of	resident o
the duties of Law Clerk follows :	k-cum -Legal R	Research Assistant, do hereby undertake a
ASSISTANT IN HIGH CO contained therein. I u	URT OF TRIPU inderstand and	IE FOR LAW CLERKS CUM LEGAL RESEARCH RA and have fully understood the provisions d do undertake that I am bound by the me and that I will abide by the provisions o
Date		Signature (Name of Candidate)
Verified (Registrar General)		

SCHEDULE II

CERTIFICATE

To whom so ever it may concern:
It is to certify that Mr./Mrs./Miss./
DATE REGISTRAR GENERAL



LETTER OF OFFER

Upon selection of Mr. /Mrs./Miss Son/	/\dist_/D
ofresident of	wire/Daughter
ofresident ofClerk cum Legal Research Assistant under the provision of scheme cum Legal Research Assistant in High Court of Tripura, offer to joi days from the date of receipt of this letter is being made broadlerms & conditions:-	for Law Clerks

- 1 That it is pure temporary contractual assignment for a period of one year which shall not entail you to claim any regular appointment.
- 2.Premature discharge of the assignment without notice shall be lawful provided Hon'ble Chief Justice / concerned Hon'ble Judge makes written recommendation.
- 3. A fixed honorarium of Rs.15,000/- per month without any dearness or other allowance/perquisite, shall be paid to you. However, proportionate reduction shall be made on account of unauthorized absence so also, absence beyond permissible period of leave.
- 4. The provisions contained in scheme for Law Clerks cum Legal Research Assistant in High Court of Tripura are binding upon you.
- 5. On successful completion of term of assignment, a certificate by the Registrar General shall be issued.
- 6. You will maintain devotion to duty, and high standard of moral, during the term of assignment. You will not disclose any fact which comes to your knowledge on account of such official attachment, during or after completion of term of assignment, unless such disclosure is legally required in discharge of lawful duties.
- 7. Your principal duties are as follows:
- (a) To read the case files, and prepare the case, i.e. case summary and notes and chronology of events of such a comprehensive nature, that it may give to the Hon'ble Judge a complete view of the matter, including the legal questions involved, and the latest case-law having bearing on the subject matter,
- (b) to search and research legal points and principles under control and guidance of Hon'ble Judge,
- (c) to search out case law, articles, papers and other relevant material required in discharge of judicial function
- (d)to take down notes of arguments and to prepare notes of cases,
- (e) to identify facts, issues and questions that may arise in the course of arguments, or as may be relevant for judgment,
- (f) to maintain record of judgments by the Hon'ble Judge alongwith the point of law decided in that particular case, and to maintain it in such a manner, as to be

very conveniently retrievable, as and when needed by the Judge, for any purpose whatever,

- (g) to perform whatever is directed by Hon'ble Judges as regards research or formulation.
- (h)maintenance of record of administrative correspondence, administrative files, and, if specifically entrusted, of particular judicial file(s).
- 8. You will not be entitled to practice as a lawyer or to take any employment during the term of assignment. If already enrolled, you will intimate Bar Council of Tripura for suspension of Enrollment.
- 9. You will not practice for a period of one year in the High Court of Tripura after the expiry of the tenure
- 10. That you will wear a black coat (and in case of male, tie also) during court hours.
- 11. That you will carry a photo affixed identity card with you so that free access to court room, computer cell and library can be given.
- 12. Breach of any term / condition or any in discipline by you shall attract termination of assignment without notice.

By Order
Sd/(S.G.Chattopadhyay)
Registrar General

This is issued with immediate effect with the approval of the Full Court vide Full Court Resolution dated 20th December, 2018.

HIGH COURT OF TRIPURA AGARTALA

No. F. 3(35)-HC/2018/20673-712 Dated, Agartala, the 21st December, 2018 Copy to:

- The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala.
- 2. The Secretaries to Hon'ble Judges, High Court of Tripura, Agartala.
- 3. The Secretary, Bar Council of Tripura, Agartala.
- 4. The Secretary to High Court Bar Association and all Bar Associations of Tripura.
- 5. The LR & Secretary, Law, Government of Tripura, Agartala.
- 6. The Registrar (Vigilance), High Court of Tripura, Agartala.
- 7. The Registrar (Judicial), High Court of Tripura, Agartala.
- 8. The Registrar (Admn. P& M), High Court of Tripura, Agartala.
- 9. The Head of the Department, Department of Law, Tripura University, Agartala.

- 10. The Principal, Govt. Law College, Agartala, Tripura.
- 11. The Principal, ICFAI Law College, Tripura.
- 12. The Sr. Protocol Officer, High Court of Tripura, Agartala.
- 13. The Joint Registrar, High Court of Tripura, Agartala.
- 14. The Deputy Registrar (Judicial)-cum-CPC, High Court of Tripura, Agartala.
- 15. All Deputy Registrars, High Court of Tripura, Agartala.
- 16. The Chief Librarian, High Court of Tripura, Agartala.
- 17. All Assistant Registrars, High Court of Tripura, Agartala.
- 18. The System Analyst, for uploading the notification in the official website of the High Court of Tripura, Agartala.
- 19. The Superintendent, Establishment Section/Accounts Section, High Court of Tripura, Agartala.
- 20. Concerned file(s).

No.F.3(35)-HC/2019/3108

Dated, Agartala, the 7th February, 2019

NOTIFICATION

AMENDMENT OF THE SCHEME FOR LAW CLERKS-CUM-LEGAL RESEARCH ASSISTANT OF THE HIGH COURT OF TRIPURA

The Hon'ble High Court has been pleased to make the following amendment in the Scheme for Law Clerks-cum-Legal Research Assistant, 2018, namely:-

- 1. (1) This scheme may be called the "Scheme for Law Clerks-cum- Legal Research Assistant of the High Court of Tripura (Amendment), 2019."
 - (2) It shall come into force immediately.
- 2. In the Scheme for Law Clerks-cum-Legal Research Assistant of the High Court of Tripura, 2018, in paragraph 7 and wherever they occur, for the words and figure, "A fixed honorarium of Rs.15,000/- per month", the following shall be substituted, namely;-

"A fixed honorarium of Rs.25,000/- per month"

By Order
Sd/(S.G.Chattopadhyay)
Registrar General

No. F. 3(35)-HC/2019/3109-38

Dated, Agartala, the 7th February, 2019

Copy to:

- The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala.
- 2. The Secretaries to Hon'ble Judges, High Court of Tripura, Agartala.
- 3. The Secretary, Bar Council of Tripura, Agartala.
- 4. The Secretary to High Court Bar Association and all Bar Associations of Tripura.
- 5. The LR & Secretary, Law, Government of Tripura, Agartala.
- 6. The Registrar (Vigilance), High Court of Tripura, Agartala.
- 7. The Registrar (Judicial), High Court of Tripura, Agartala.
- 8. The Registrar (Admn. P& M), High Court of Tripura, Agartala.
- 9. The Head of the Department, Department of Law, Tripura University, Agartala.

Dane 1 of 7

- 10. The Principal, Govt. Law College, Agartala, Tripura.
- 11. The Principal, ICFAI Law College, Tripura.
- 12. The Joint Registrar, High Court of Tripura, Agartala.
- 13. The Deputy Registrar (Judicial)-cum-CPC, High Court of Tripura, Agartala.
- 14. All Deputy Registrars, High Court of Tripura, Agartala.
- 15. The Chief Librarian, High Court of Tripura, Agartala.
- 16.All Assistant Registrars, High Court of Tripura, Agartala.
- 17. The System Analyst, for uploading the notification in the official website of the High Court of Tripura, Agartala.
 - 18. The Superintendent, Establishment Section/Accounts Section, High Court of Tripura, Agartala.
 - 19. Concerned file(s).

No.F.3(35)-HC/2020/2596 Dated, Agartala, the 7th February, 2020

NOTIFICATION

AMENDMENT OF THE SCHEME FOR LAW CLERKS-CUM-LEGAL RESEARCH ASSISTANT OF THE HIGH COURT OF TRIPURA

The Hon'ble High Court has been pleased to make the following amendment in the Scheme for Law Clerks-cum-Legal Research Assistant, 2018, namely:-

- 1.(1) This scheme may be called the "Scheme for Law Clerks-cum- Legal Research Assistant of the High Court of Tripura (Second Amendment), 2020."
 - (2) It shall come into force immediately.
- 2. In the Scheme for Law Clerks-cum-Legal Research Assistant of the High Court of Tripura, 2018, for Paragraph 4 in respect of Method of Engagement, the following shall be substituted namely;-

"4.Method of Engagement:

- (1) One Law Clerk-cum-Legal Research Assistant may be appointed for the Hon'ble Chief Justice and each of the Hon'ble Judges of the High Court in accordance with the following procedure;
 - (i) Application in Schedule-III will be invited from the eligible candidates for appointment as Law Clerk-cum-Legal Research Assistant.
 - (ii) After scrutiny of the applications, the candidates found eligible for appointment will be called for an oral test.
 - (iii)For a candidate to be placed in the select list, he must secure minimum 60% marks in the oral test.
 - (iv) In case a large number of applications are received, it would be open for the High Court to conduct a screening test.
 - (v) Upon completion of the screening test, the High Court would call the candidates for oral interview to the extent of five times of the number of vacancies notified on the

basis of the marks obtained by the candidates in the screening test.

- (vi) It is clarified that marks scored in the screening test will not be counted for the purpose of preparing select list.
- (i) The candidate(s) found suitable through oral interview (2)be appointed as Law Clerk-cum-Legal Research Assistant in the available vacancies.
 - (ii) If any of the candidates from select list does not accept appointment, the person next to him in merit may be offered such appointment."

By Order Sd/-(S.G.Chattopadhyay) Registrar General

No. F. 3(35)-HC/2020/2597-2615 Dated, Agartala, the 7th February, 2020

Copy to:

- 1. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala.
- 2. The Secretaries to Hon'ble Judges, High Court of Tripura, Agartala.
- 3. The Secretary, Bar Council of Tripura, Agartala.
- 4. The Secretary to High Court Bar Association and all Bar Associations of Tripura.
- 5. The LR & Secretary, Law, Government of Tripura, Agartala.
- 6. The Registrar (Vigilance), High Court of Tripura, Agartala.
- 7. The Registrar (Judicial), High Court of Tripura, Agartala.
- 8. The Registrar (Admn. P& M), High Court of Tripura, Agartala.
- 9. The Head of the Department, Department of Law, Tripura University, Agartala.
- 10. The Principal, Govt. Law College, Agartala, Tripura.
- 11. The Principal, ICFAI Law College, Tripura.
- 12. The Joint Registrar, High Court of Tripura, Agartala.
- 13. The Deputy Registrar (Judicial)-cum-CPC, High Court of Tripura, Agartala.
- 14. All Deputy Registrars, High Court of Tripura, Agartala.
- 15. The Chief Librarian, High Court of Tripura, Agartala.
- 16. All Assistant Registrars, High Court of Tripura, Agartala.
- 17. The System Analyst for uploading the notification in the official website of the High Court of Tripura, Agartala.
- 18. The Superintendent, Establishment Section/Accounts Section, High Court of Tripura, Agartala.
- 19. Concerned file(s).

To The Registrar General High Court of Tripura Agartala

APPLICATION FOR THE POST OF LAW CLERK-CUM-LEGAL RESEARCH ASSISTANT

PHOTOGRAPH

1. Name of the Candidate (In Capital Letters)	:		
2. Father's/Husband's Name	:		
3. Present Address for communication:			
4. Permanent Address	:		
5. Date of Birth	:		
6. Age as on the date of application	:		
6. Educational Qualification(s)	:		
6. Other Qualification(s), if any	:		
7. Experience, if any	:		
8. Marital Status (Married/Unmarried	l) :		
9. Sex	:		
10.Whether Schedule Caste/ Schedule Tribe/General /other category	ule :		
11.Contact Number & e-mail ID	:		

Signature of the Candidate

No.F.11(60)-HC/2023/<u>13377-429</u>

Agartala, the 20th May, 2023

NOTIFICATION

AMENDMENT OF THE SCHEME FOR LAW CLERKS-CUM-LEGAL RESEARCH ASSISTANT OF THE HIGH COURT OF TRIP[URA

The High Court has been pleased to make the following amendment in the Scheme for Law Clerks-cum-Legal Research Assistant, 2018, namely:

- **1. (1)** This Scheme may be called the "Scheme for Law Clerks-cum-Legal Research Assistant of the High Court of Tripura (3rd Amendment), 2023".
 - **(2)** It shall come into force immediately.
- 2. In the Scheme for Law Clerks-cum-Legal Research Assistant of the High Court of Tripura, 2018 (as amended till date) in paragraph 7 and wherever they occur, for the words and figure, "A fixed honorarium of Rs. 25,000/- per month", the following shall be substituted, namely:

"A fixed honorarium of Rs. 40,000/- per month".

3. In the Scheme for Law Clerks-cum-Legal Research Assistant of the High Court of Tripura, 2018 (as amended till date), in Paragraph 4 (1) for the words "One Law Clerk-cum-Legal Research Assistant may be appointed for the Hon'ble Chief Justice and each of the Hon'ble Judges of the High Court in accordance with the following procedure;", the following shall be substituted, namely:

"Two Law Clerks-cum-Legal Research Assistant may be appointed for the Hon'ble Chief Justice and each of the Hon'ble Judges of the High Court in accordance with the following procedure;".

By order,

Sd/-

(**Vishwajeet Pandey**) Registrar General

Copy to:

- 01. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
- 02. The Secretary to Hon'ble Mr. Justice T. Amarnath Goud, Judge, High Court of Tripura, Agartala;
- 03. The Secretary to Hon'ble Mr. Justice A. Lodh, Judge, High Court of Tripura, Agartala;
- 04. The Advocate General, Tripura, Agartala;
- 05. The Chairman, Bar Council of Tripura, Agartala;
- 06. The Secretaries to the High Court Bar Association and all the Bar Associations of Tripura;
- 07. The Private Secretary-I to the Registrar General, High Court of Tripura, Agartala;
- 08. The Member Secretary, Tripura State Legal Services Authority, Agartala;
- 09. The Director, Tripura Judicial Academy, High Court of Tripura, Agartala;
- 10. The Registrar (Vigilance), High Court of Tripura, Agartala;
- 11. The L.R. & Secretary, Law Department, Government of Tripura, Agartala;
- 12. The Registrar (Judicial), High Court of Tripura, Agartala;
- 13. The Secretary, High Court Legal Services Committee, High Court of Tripura, Agartala;
- 14. The Registrar, National Law University, Agartala;
- 15. The Registrar (Admn., P&M), High Court of Tripura, Agartala;
- 16. The Head of Department, Department of Law, Tripura University, Agartala;
- 17. The Principal, Government Law College, Agartala, Tripura;
- 18. The Principal, ICFAI Law College, Tripura;
- 19. The Joint Registrar, High Court of Tripura, Agartala;

- 20. All Deputy Registrars, High Court of Tripura, Agartala;
- 21. The Chief Librarian, High Court of Tripura, Agartala;
- 22. All Assistant Registrar(s), High Court of Tripura, Agartala;
- 23. The System Analyst, High Court of Tripura, Agartala, for uploading the same in the official website of the High Court of Tripura as well as in the official websites of the District Judiciary;
- 24. All Superintendants, High Court of Tripura, Agartala;
- 25. Concerned File(s);

Digitally signed by VISHWAJEET PANDEY Date: 2023.05.20 13:43:20 +05'30'